

**Central Electricity Regulatory Commission**  
**3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi-110 001**

No. Eco-1/2015-CERC

September 28, 2015

**CORRIGENDUM TO THE NOTIFICATION DATED 7.4.2015**

In pursuance of Clause 5.6 (vi) of Ministry of Power Notification dated 19.1.2005 (as amended from time to time) on “Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees”, the Central Electricity Regulatory Commission, vide notification dated 7.4.2015, had notified various escalation factors and other parameters, including the escalation rates for inland transportation charges of coal, for the purpose of payment.

2. The freight rates published by Ministry of Railways (MOR) has been used for arriving at the escalation rates for inland transportation charges of coal notified by CERC dated 7.4.2015. In June 2014, MOR revised the minimum distance for freight charges for all commodities including coal from 100 kms to 125 kms with effect from 25<sup>th</sup> June, 2014. Consequent to the change of classification, certain changes were necessitated in the escalation rates for inland transportation charges of coal notified on 7.4.2015. Accordingly the following amendments are made.

3. The escalation rates at Sr.No.4 of Table-1 of the notification dated 7.4.2015 are substituted as under:

**Annual Escalation Rates applicable for the period between 01.04.2015 and 30.09.2015 for the purpose of payment as per the Power Purchase Agreement entered into under the guidelines mentioned above.**

<b>S.No</b>	<b>Description</b>	<b>Annual Escalation Rates for Payment</b>
4	Escalation rates for inland transportation charges for coal	
4.1	1-100 Km distance	37.80%
4.2	101-125 Km distance	2.74%
4.3	Upto 500 Km distance	12.50%
4.4	Upto 1000 Km distance	12.48%
4.5	Upto 2000 Km distance	12.48%
4.6	Beyond 2000 Km distance	12.48%

4. The explanation for the notification is appended (Appendix-1)

Sd/-  
(Shubha Sarma)  
Secretary